

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Contempt Case (AT) No.1 of 2017**

**IN THE MATTER OF:**

**Mrs Sonia Khosla**

**... Applicant**

**Vs**

**Vikram Bakshi**

**...Respondent**

**ORDER**

**Present: Mr. Deepak Khosla, Advocate for Appellant.  
None for Respondents.**

**ORDER**

**17.11.2017-** Learned counsel for the appellant sought permission to withdraw the case with a request to the Appellate Tribunal to direct the National Company Law Tribunal, which is hearing the main company petition to decide the petition at an early date. In view of the request made by the Learned counsel for the appellant while we allow the petitioner to withdraw the case, we request the National Company Law Tribunal to decide the matter pending before it, at an early date, except in relation to which appeal is pending. The contempt case is disposed off as withdrawn with the aforesaid observations.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Mr. Balvinder Singh)  
Member (Technical)

Bm/gc